

**To provide potable water to villages**

**548. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Water Supply and Sanitation Minister be pleased to state:-

- (a) whether it is a fact that there is no arrangement of potable water in village Churiwala Chishti of border area in Assembly Constituency Fazilka and the people are helpless to bring water of hand pumps far from three kilometers; if so, the steps being taken by the Govt. for providing potable water for these villages;
- (b) the number of such villages in Punjab whereat facility of potable water is not available togetherwith the time by which the Govt. will provide the same?

**To give compensation to farmers in lieu of installing towers in their fields**

**549. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Chief Minister be pleased to state:-

- (a) whether the compensation in lieu of loss suffered by the concerned farmers due to installation of towers 220 K.V. line in the farmers land under transmission of electricity and distribution development scheme, is being given or not;
- (b) whether it is a fact that almost six towers have been installed in fields of farmers having ownership of four acres land and more towers are also being installed in the same fields;
- (c) if reply to part (b) is in affirmative, the arrangements made by the Govt. to provide compensation to concerned farmers in lieu of their loss due to installing of towers?

**To devlop and to drain the sullage water of pond of Arniwala**

**550. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Local Government Minister be pleased to state:-

- (a) whether it is a fact that the grant which was released by the previous Govt. for drainage of water through sewerage the pond of Nagar Panchayat Arniwala of district Fazilka and grant released by the previous Govt. for its beautification has been returned by the sitting M.L.A. to the Punjab Govt. without its utilization;
- (b) if the reply to part (a) above be in the affirmative, the amount of said grant togetherwith the reasons for refunding the same to the Punjab Govt. without utilizing it alongwith the officers who are responsible for it;
- (c) the arrangements being made by the Punjab Govt. to make development and drainage of sullage water of the pond of this Nagar Panchayat?

**Compensation of loss of crops caused by locust swarm**

**551. Sardar Kultar Singh Sandhwan, M.L.A.:-** Will the Revenue Minister be pleased to state:-

- (a) whether it is a fact that the crops were attacked by the locust swarms in some areas of Punjab in the last days; if so, the names of the affected districts from the same alongwith the area of crops damaged;
- (b) the steps being taken by the Punjab Govt. to fulfill the loss of crops?

**Rules of U.G.C. for Govt. Degree Colleges**

**593. Master Baldev Singh, M.L.A.:-** Will the Higher Education Minister be pleased to state:-

- (a) whether new courses of Graduation and Post Graduation level have been introduced by the Punjab Govt. in Govt. degree colleges under Higher Education Society; if so, whether recruitment of teaching staff for teaching these courses has been made on contract or regular basis togetherwith the salary being paid to them and the number of regular posts created regarding these courses alongwith the sources of financing of these courses;
- (b) the number of guest faculty lecturers working in Degree Colleges and the number of those who are eligible and those who are ineligible under U.G.C. rules out of the same togetherwith the details and names of all guest faculty lecturers alongwith the time since when the same are working togetherwith the details of subject, qualification and the name of college in which the same are working togetherwith the date on which when they became eligible;
- (c) whether any committee has been constituted in order to regularize contract, guest and part time lecturers in Govt. Degree Colleges; if so, the details of recommendations of this committee togetherwith the details of those lecturers whom the committee has recommended to regularize togetherwith whether the Govt. is ignoring the rules of U.G.C. in regularizing these lecturers?

**Details of amount provided for research works of Universities**

**594. Master Baldev Singh, M.L.A.:-** Will the Higher Education Minister be pleased to state:-

- (a) the details of liabilities of Punjabi University, Patiala and Guru Nanak Dev University, Amritsar togetherwith the amount of share of total expenditure of these Universities which is met from the fees of the students;
- (b) the amount of funds provided for research works to these Universities by the Govt. in 2017-18, 2018-19 and 2019-20?

**To upgrade Govt. college to Model Degree Colleges and to open new colleges**

**595. Master Baldev Singh, M.L.A.:-** Will the Higher Education Minister be pleased to state:-

- (a) the details of Govt. colleges which have been upgraded to Model Degree college or constituent college in the Punjab State togetherwith the amount of grant received from Govt. of India for this purpose togetherwith the details of spent amount which was received for already existing building of colleges;
- (b) the total number of new Govt. Degree Colleges to be opened regarding which announcement was made in Budget Session from 2017 to-date togetherwith the number of colleges, buildings of which are completed and whether new posts have been created in the same; if not, the time by which the same would be created togetherwith the location of these new opened colleges?

**Details of amount spent on Constituent Colleges of Punjabi University, Patiala**

**596. Master Baldev Singh, M.L.A.:-** Will the Higher Education Minister be pleased to state the amount of funds received from Govt. of India during previous years for Constituent Colleges of Punjabi University Patiala togetherwith the amount of expenditure incurred on these colleges out of the same?

**To reconstruct Dhobi Ghat at Budhlada**

**624. Shri Budh Ram, M.L.A.:-** Will the Local Govt. Minister be pleased to state:-

- (a) whether it is a fact that Dhobi Ghat (behind the cow shelter of the city) located at Budhlada city was in existence since long time; if so, whether the same has been demolished now;
- (b) if reply to part (a) above be in affirmative, the reasons of demolition of the same alongwith whether there is any proposal under consideration of the Govt. to reconstruct the same and to reallot the land to the washermen community?

**Drainage of dirty pond water and construction of park in Boha city**

**625. Shri Budh Ram, M.L.A.:-** Will the Local Government Minister be pleased to state:-

- (a) whether it is a fact that the pond located in the garden yard of Boha city remains filled with sullage water which causes huge difficulties for the people around;
- (b) whether there is any plan under consideration of the government to drain this filthy water and whether there is any proposal under consideration of the Government to fill this pond with soil and develop a park?

**To provide new Tubewell connection in Constituency Dasuya**

**635. Shri Arun Dogra, M.L.A.:-** Will the Chief Minister be pleased to state whether there is any proposal under consideration of the Government to provide new tubewell connections in Constituency Dasuya; if so, the time by which it will be provided?

8/3/2021  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh



**Benefits of Sarbat Sehat Bima Yojana in the State**

636. **Doctor Raj Kumar Chabbewal, M.L.A.:-** Will the Health and Family Welfare Minister be pleased to state:-  
(a) the district-wise total number of beneficiaries of Sarbat Sehat Bima Yojana in the State at present;  
(b) the number of people who have been extended the benefits of this scheme togetherwith the number of people likely to be brought under the same?

**Details of amount under Sarbat Health Insurance Yojna**

641. **Sardar Jai Krishan Singh Rouri, M.L.A.:-** Will the Health and Family Welfare Minister be pleased to state:-  
(a) the total number of families for which the premium to insurance company has been paid for policy regarding first and second year under Sarbat Health Insurance Yojna scheme alongwith the amount paid against per family;  
(b) the total amount included with tax paid to insurance company for the policy regarding first and second year under this scheme;  
(c) the amount taken by the State Health Agency, per family in lieu of providing service alongwith the amount received for per policy and year, separately, togetherwith the details of total amount so received and for what purpose this amount has been spent?

**Cases at Govt. hospitals covered under Sarbat Health Insurance Yojna**

642. **Sardar Jai Krishan Singh Rouri, M.L.A.:-** Will the Health and Family Welfare Minister be pleased to state the total number of I.P.D. and animal bite cases, hospital-wise, registered in Govt. hospitals from 20 August, 2019 to 19.02.2020 alongwith the hospital-wise number of cases covered under Sarbat Health Insurance Yojna scheme?

**Number of corona cases in Punjab**

643. **Sardar Jai Krishan Singh Rouri, M.L.A.:-** Will the Health and Family Welfare Minister be pleased to state the total number of corona cases recognized in Punjab so far alongwith the total number of Corona effected patients who were admitted in private and Govt. hospitals, separately, out of the same?

**To make operational again the distributary from emanating Power House No. 1 of Mukerian Hydel Project**

644. **Smt. Indu Bala, M.L.A.:-** Will the Water Resources Minister be pleased to state:-  
(a) whether it is a fact that distributary which emanates from power house No. 1 from (village Changrhma) of Mukerian hydel project has been discontinued by the previous Govt.;  
(b) whether it is also a fact that there is heavy loss to farmers, who depend upon this distributary due to closing of the aforesaid project and deep bore;  
(c) the reasons for discontinuing the aforesaid distributary togetherwith the time by which the same will be made operational again so that the loss occurring to the farmers who depends on the same could be prevented?

**To extend the time for applying to get benefit of Shagun scheme**

645. **Sardar Pirmal Singh Dhaula, M.L.A.:-** Will the Social Justice Empowerment and Minority Minister be pleased to state whether it is a fact that time of three months is given to the beneficiaries by Center Govt. for taking benefits of Shagun scheme; if so, whether there is any proposal under consideration of the Govt. to extend the time from one month to three months to apply for shagun scheme on the pattern of Centre Govt., if so, since when?

**Bills of beneficiaries registered under Labour Department**

646. **Sardar Pirmal Singh Dhaula, M.L.A.:-** Will the Labour Minister be pleased to state:-  
(a) whether it is a fact that medical bills of beneficiaries registered under labour department of district Barnala are lying pending; if so, the details thereof and reasons therefor;  
(b) the time by which the pending amount referred to in part (a) above will be paid to the beneficiaries?

**To fulfill the Lack of staff at veterinary hospital of Talwandi, District Barnala**

647. **Sardar Pirmal Singh Dhaula, M.L.A.:-** Will the Animal Husbandry Minister be pleased to state whether it is a fact that there is no doctor and other required staff in the veterinary hospital at village Talwandi, District Barnala; if so, the time by which the doctor and required staff is likely to be posted thereat?

**Number of single teacher schools in Jagraon Constituency**

664. **Smt. Sarvjit Kaur Manuke, M.L.A.:-** Will the Education Minister be pleased to state:-  
(a) the number of single teacher schools and students in Jagraon Constituency since the past five years alongwith the time as to when the shortage of teachers is likely to be met in these schools;  
(b) whether D.P/P.T. teachers are posted thereat for promoting sports in the above said schools; if not, the time by which the same will be appointed?

**To construct divider on Jagroan to Nakodar Road**

665. **Smt. Sarvjit Kaur Manuke, M.L.A.:-** Will the Public Works (B & R) Minister be pleased to state:-  
(a) whether it is a fact that there are no dividers on Jagroan to Nakodar road for a long time due to which accidents are occurring on account of fog every day; if so, the other efforts being made to install proper lights on these roads and to curb the accidents;  
(b) the number of toll plazas on Jagroan to Nakodar road, the period thereof alongwith the Toll Plaza alongwith the charges recovered from the vehicles separately?

**Construction of Nakodar to Malerkotla Highway**

666. **Smt. Sarvjit Kaur Manuke, M.L.A.:-** Will the Public Works (B & R) Minister be pleased to state the number of lanes proposed to be constructed on Nakodar to Malerkotla Highway; if so, the proposed map of the said highway, be provided?

**Number of schools teaching science subject in Jagraon Constituency**

667. **Smt. Sarvjit Kaur Manuke, M.L.A.:-** Will the Education Minister be pleased to state the number of Govt. Schools teaching science stream in +2 but having no lab thereat in Jagraon Constituency; if so, the time by which the said shortage is likely to be made good?

**To remove (abolish) conditions imposed on E.T.T. teachers by the Board**

672. **Sardar Harpal Singh Cheema, M.L.A.:-** Will the Education Minister be pleased to state:-  
(a) whether it is a fact that the notice was served by Punjab School Education Department to 180 E.T.T. teachers to dismiss from their services who have been working as regular since 2016 by giving reference of surplus recruitment;  
(b) whether it is also a fact that stay was granted on aforesaid notice by the Punjab and Haryana High Court. After that the order was issued including conditions for adjustment of E.T.T. teachers by the Board;  
(c) whether it is also a fact that said teachers are being connected with Centre pay scale as per the conditions imposed by the Board which is less than half in comparison with the salary paid to them earlier and even no benefit is being given to the teachers despite of their four years service;  
(d) whether it is also a fact that new appointment letters are being issued to above mentioned 180 E.T.T. teachers as per conditions of Board after abolishing their previous services;  
(e) if the reply to part (c) and (d) in affirmative, whether there is any proposal under consideration of the Govt. to abolish the conditions so imposed by the board keeping in view their services of 4 years; if so, the details thereof?